Similarly, there are 369159 sanctioned posts under the State Government, out of these 100123 posts are vacant. Advertisements have been issued for filling up these 28151 vacant posts from June, 2019 to till date.

(c) and (d) Occurring of vacancies and filling up is a continuous process. University Grants Commission (UGC) vide its letters dated 04.06.2019, 31.07.2019, 05.09.2019 and 22.10.2019 has already issued directions to higher education institutes to fill up the vacant posts.

## Extension for law colleges pending with Bar Council of India

1183. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of universities and Government/private law colleges whose extension for the academic year 2019-20 is pending at the level of Bar Council of India (BCI) as on 15th November, 2019 despite fulfilling all norms and admission of students for bachelor of law course;
- (b) if so, the details thereof, State-wise and law college/university-wise in case of Uttar Pradesh;
- (c) whether the Ministry would enquire into the matter and take up the matter with BCI in view of future of thousands of students;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (e) Legal education does not come under the purview of Ministry of Human Resource Development. As per Section 7 of the Advocates Act 1961, the Bar Council of India (BCI) has the regulatory and representative mandate for Legal education in India and is empowered to make rules regarding Legal education. Furthermore, as per the Advocates Act, 1961 and Legal Education Rules, 2008, the Universities and Colleges providing law courses are recognized and duly approved by BCI.

BCI has informed that the colleges have to furnish the No Objection Certificate (NOC) and the requisite affiliation order of the concerned University to the BCI before it considers

approval of such affiliation after due inspection of the college in order to ensure that all necessary infrastructural and other parameters of the Rules and Regulations of the Statutory Legal Education Rules, 2008 are fulfilled.

Further, it has also been informed by the BCI that no new/existing college/university law department is to take admission for each academic year without due approval of the Bar Council of India.

BCI has further informed that Universities/colleges, which have complied with requirements as per Legal Education Committee directions, Legal Education Rules, 2008 and has also furnished the due affiliation orders complied with other necessary requirements, are issued approval letters for the concerned academic year.

## Dropout of students due to language barrier

1184. DR. VIKAS MAHATME: Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

- (a) whether Government is aware that students dropout as they are not able to understand the medium of language;
  - (b) if so, the reasons therefor;
  - (c) steps taken to bring down the dropout rate;
- (d) the details of scheme prepared and implemented by Government for development and promotion of minor Indian languages;
- (e) whether consultations have been held with the concerned Ministries for getting funds to implement the scheme; and
  - (f) if so, the details and outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (c) Section 29 (2) (f) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 states that "medium of instruction shall, as far as practicable, be in child's mother tongue". The National Curriculum Framework (NCF), 2005 emphasizes the importance of imparting primary education in the mother tongue of the child.

Samagra Shiksha- an integrated Centrally Sponsored Scheme for school education envisages school education as a continuum from pre-school to senior secondary level and